

The 23rd October, 1953

No.L.97/53/7.—The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam is hereby published for general information.

(Received the assent of the Governor on the 14th October, 1953)

ASSAM ACT XXXI OF 1953

THE ASSAM LIQUOR PROHIBITION (AMENDMENT) ACT, 1953

(Passed by the Assembly)

An

Act

to amend the Assam Liquor Prohibition Act, 1952

Preamble.—WHEREAS it is expedient to amend the Assam Liquor Prohibition Act, 1952 (Assam Act I of 1953) hereinafter called the principal Act for the purpose hereinafter appearing ;

It is hereby enacted as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Liquor Prohibition (Amendment) Act, 1953.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. Amendment of Section 17(1).—In sub-section (1) of section 17 of the Principal Act, for the words “consisting of two or more non-official residents”, the words “consisting in such proportion as the Commissioner may deem fit, of two or more official and non-official residents”, shall be substituted.

R. C. CHAUDHURI,

for Secy. to the Govt. of Assam, Leg. and Judl. Depts